

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 1380 of 2019

IN

Company Appeal (AT) (Insolvency) No. 249 of 2019

IN THE MATTER OF:

Mr. Gurjeet Singh Johar

...Appellant

Vs.

ICICI Bank Ltd. & Anr.

...Respondents

Present: For Appellant: - Mr. Arun Kathpalia, Senior Advocate with Ms. Shivambika Sinha and Ms. Ankita Sinha, Advocates.

**For Respondents: - Mr. Arijit Mazumdar, Advocate.
Mr. Pulkit Deora, Advocate for RP.**

Company Appeal (AT) (Insolvency) No. 455 of 2019

IN THE MATTER OF:

Mr. Gurjeet Singh Johar

...Appellant

Vs.

**Mr. Naveen Kumar Gupta
Interim Resolution Professional for
C&C Constructions Ltd. & Anr.**

...Respondents

Present: For Appellant: - Mr. Arun Kathpalia, Senior Advocate with Ms. Shivambika Sinha and Ms. Ankita Sinha, Advocates.

**For Respondents: - Mr. Pulkit Deora, Advocate for R.P.
Mr. Ankur Mittal, Ms. Meeka Murali, Advocates.**

Contd/-.....

O R D E R

17.07.2019— Learned counsel for the Appellant submits that the ‘Committee of Creditors’ has now been constituted in violation of the provisions of the Insolvency and Bankruptcy Code, 2016. However, the Appellant is given time to negotiate with all the ‘Financial Creditors’, ‘Operational Creditors’ to settle the matter and to place the same before the ‘Committee of Creditors’ for appropriate order under Section 12A of the ‘I&B Code’.

On the request of the counsel for the Appellant, we adjourn these appeals.

Post these appeals ‘for orders’ on 13th August, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Kanthi Narahari)
Member(Technical)

Ar/g